would help generate new job opportunities in a large measure.

Aid to Kumarikata Gramdall Sangha of Kamrup District, Assam

- •j-1064-A. SHRI ROBIN KAKATI: Will the Minister of RURAL RECON-STRUCTION be pleased to, state:
- (a) what is the amount given as (i) loan, (ii) grant-in-aid, (iii) subsidies or other financial aids by the Khadi and Village Industries Commission to the Kumarikata Gramdall Sangha of Kamrup District, Assam, for the development of Khadi and Village Industries for the financial years of 1977-1978, 1978-1979 and 1979-1980;
- (b) what are the names of the member_s of the executive committee or boards of management ₀f the said Sangha along with their permanent addresses;
- (c) what is the number of employees in various categories along with their permanent addresses and monthly pay or honorarium paid to each of them during 1977, 1978 and 1979; and
- (d) what is the amount received as aid by the Sangha from foreign countries for development of cottage industries or such other projects like irrigation etc.?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): (a) to (d) The information is being collected and will be laid on the Table of the House.

Financial Assistance to Khadi and Village industries

J1064-B. SHRI PANDURANG DHARMAJI JADHAV: Will the Minister of RURAL RECONSTRUCTION be pleased to state:

- (a) to what extent the Ministry of Industry extend the financial assistance to Khadi and Village Industries Commission;
- (b) whether the Khadi and Village Industries Commission are following the. Government policy regarding appointment of persons belonging to Scheduled Castes and Scheduled Tribes as Per the percentage fixed for them;
- (c) if not, what are the, reason_s for which percentage fixed for these people has not been maintained;
- (d) what is the strength of the staff in the Khadi and Village Industries Commission, cadre-wise and what is the percentage of Harijan_s and Adi-vasi_s in the staff;
- (e) whether the persons belonging to the Scheduled Castes are appointed against the vacancies meant for them in the various sections of the Leather Industry in the Commission;
- (f) what i_s the total number of the officers, clerks respectively in Leather Industry; and
- (g) how many of them are Harijans and Adivasis?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): (a) to (g) The information is being collected and will be laid on the Table of the House.

Board Constituted for Khadi and Village Industries Commission

- §1964-C. SHRI PANDURANG DHA-RAM JI JADHAV: Will the Minister of RURAL RECONSTRUCTION ¥e pleased to state:
- (a) what is the name of the Board constituted for the Khadi and Village Industries Commission;
- (b) what are the names of the members of the Boards; State-wise;

^Previously Unstarred Question 1136 transferred from the 27th March, 1980. fPreviously Unstarred Question 1067 transferred from the 27th March, 1980. iPreviously Unstarred Question 1137 transferred from the 27th March, 1980.

- (c) what are the names of the members who are Harijans and Adi-vasis; and
- (d) what i_s the percentage of the total expenditure incurred on different schemes meant for Harijans and Adivasis and executed by the Khadi

Commission?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): (a) and (b) The present Khadi and Village Industries Commission consists of the following Members: —

| Si. No. | Name of the Member | | | Designation | State to which the Member belongs | |
|------------|-------------------------|--|-----|------------------|--------------------------------------|--|
| ī | Shri Somdutt Vedalankar | | • | Chairman | Haryana | |
| 2 | Shri Ratibhai Gondia | | • | Vice-Chairman | Gujarat | |
| 3 | Shri V. Ramachandran | | | Member-Secretary | Tamil Nadu | |
| 4 | Shri Damodar Pangrekar | | • , | Member | Andhra Pradesh | |
| 5 | Shri Ravindra Upadhyay | | • | Member | Assam | |

- (c) There is no Harijan or Adivsi Member on the Commission.
- (d) Separate and precise figures- of expenditure incurred on Harijans and Adivasis under different schemes are not available since allocation of funds is not made for this purpose exclusively.

Distribution of Soda Ash

T1064-D. SHRIMATI **PRATIBHA** SINGH; **SHRIMATI LEELA** DAM **ODARA** MENON; SHRIMATI SUSHILA ADIVAREKAR: Will the **SHANKAR** PETROLEUM AND Minister of CHEMICALS be pleased to. state:

- (a) whether it is a fact that the Director of Industries, Delhi, invited applications from actual users of sod_a ash upto specific date for issue of permit card for release of soda ash;
- (b) whether Government are aware that number of bogus units who have not applied within the stipulated

\$Previously Unstarred Question 1138 transferred from the 27th March, 1980

- period whose c"apacitie_s have ^{no}t been assessed and who have not been issued permit card_s are, getting thousands of tonnes of soda ash per month from the distributors and are selling the same in black market, in violation of Delhi Administration Gazette notification of June, 1979 for equitable aⁿd fair distribution of soda ash and under Essential Commodities At;
- (c) whether Government have taken a decision to institute an enquiry in the matter; and
- (d) if the reply to part (b) above be in negative, what remedial steps Government propose to take in this regard?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI VEERENDRA PATIL): (a) Yes, Sir.

(b) No specific case of bogus units getting soda ash ha_s come to the notice of the Director of Industries, Delhi. However, establishments who, even prior to the issue of the Delhi Soda ash (distribution) order 1979, were getting soda direct from the manufacturers or their local consignees/dealers on the basis of guidelines laid